

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 606**  
**IB-36/PB/2022**  
**IA/2138/2024**

**IN THE MATTER OF:**  
**Bank of Baroda**

**...PETITIONER**

**Vs.**

**Ms. Anju Bansal**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 23.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**  
**For the RP**

**:**  
**:Adv. Anil Kumar Bhatia, Adv Mayank**  
**Singhal and Adv. Utkarsh Aswal**

**For the Respondent**

**:Adv. Shankari Mishra**

**ORDER**

**IA/2138/2024**

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and on instructions submitted that they do not wish to file any reply to the report filed by the Resolution Professional. None appears on behalf of the Financial Creditor. List this matter for consideration of the report on **23.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**